IN THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

Execution Application No. 25/2024

In

Original Application54/2024

IN THE MATTER OF:

Sushant Singh Applicant

Versus

Dharmender Singh Son of Randhir Singh Respondents

INDEX

Sr. No.	Particulars	Page
1.	REPLY ON BEHALF OF RESPONDENT No.1 THROUGH REGIONAL OFFICER, HARYANA STATE POLLUTION CONTROL BOARD, YAMUNA NAGAR	1-2
2.	NGT order dated 18.01.2024. **(Annexure-R/1)**	3-4
3.	Joint inspection report dated 12.02.2024. **(Annexure-R/2)**	5-6
4.	Copy of letter dated 19.03.2024, 21.03.2024 and 01.04.2024 sent to DFO, Yamunanagar **(Annexure-R/3, R/4 & R/5)**	7-10
5.	ATR submitted by DFO Yamunanagar vide no. 3144 dated 04.11.2024 **(Annexure-R/6)**	11-18

Date: 05.11.2024

FILED BY: -

RAHUL KHURANA Adv
Counsel for HSPCB
Off: 174-A, IIIrd floor Defence Colony,
New Delhi
M. 9811894060
rkhuranalegal @gmail.com

IN THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

Execution Application No. 25/2024

In

Original Application54/2024

IN THE MATTER OF:

Sushant Singh — Applicant

Versus

Dharmender Singh Son of Randhir Singh — Respondents

REPLY ON BEHALF OF RESPONDENT No.1 THROUGH REGIONAL OFFICER, HARYANA STATE POLLUTION CONTROL BOARD, YAMUNA NAGAR.

MOST RESPECTFULLY SHOWETH

1. The Hon'ble NGT vide order dated 18.01.2024 passed the following directions is attached **asAnnexure-R-1.**

> *"3. The issue which has been raised in this letter petition needs to be first looked into and examined by the Member Secretary, Haryana StatePollution Control Board and Principal Chief Conservator of Forests, Haryana.*
>
> *4. Hence, we dispose of the OA directing Member Secretary, Haryana State Pollution Control Board and Principal Chief Conservator of Forests, Haryana to jointly get the spot inspected, ascertain extent of damage which has been caused, truthfulness of the allegation as also the remedial action. A joint report in this regard will be submitted by them within a period of two months before the Registrar General of the Tribunal by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. If found necessary the matter will be listed for consideration before the Bench.*
>
> *5. The OA is accordingly disposed of".*

2. The applicant has filed the present Execution Application for execution of the order dated 18.01.2024 passed in OA No. 54/2024.

3. That in the compliance of order dated 18.01.2024,the Regional Officer, HSPCB, Yamunanagar, had written a letter to the District

Forest Officer, Yamunanagar vide letter No. HSPCB/YR/2023/1937 dated 05.02.2024 requesting to direct the concerned to provide action taken on the complaint and join for a site inspection in compliance of Hon'ble NGT order dated 18.01.2024 on Monday at03:00PM. In compliance of order dated 18.01.2024, a joint inspection was conducted by therepresentative of District Forest Officer & Officer of thisoffice on 12.02.2024. Copy of Joint Inspection Report isannexedas **Annexure-R-2.**

4. That further requests were made tothe DFO forproviding the action taken report vide letter no. HSPCB/YR/2023/2128 dated 19.03.2024, vide letter no. HSPCB/YR/2023/2168 dated 21.03.2024 and a reminder was also issued vide letter No. HSPCB/YR/2023/05 dated 01.04.2024. Copy of letter dated 19.03.2024, 21.03.2024 and 01.04.2024 sent to DFO, Yamunanagar are annexed as **Annexure-R-3, R-4 & R-5 respectively.**

5. In response of these letters DFO Yamunanagar has submitted ATR vide no. 3144 dated 04.11.2024 copy of which is attached as **Annexure- R-6.**

In view of submissions made herein above, it is humbly submitted that answering respondent took proactive steps in compliance of Order dated 18.01.2024 and coordinated with concerned department also. Therefore, nothing survives in the present Execution Application qua the answering respondent.

Regional Officer,
Yamuna Nagar

Place: Yamuna Nagar
Date: 05.11.2024

Item No. 03 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 54/2024

Shushant Singh Applicant

Versus

Dharmender Singh Son of Randhir Singh Respondent

Date of hearing: 18.01.2024

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: Mr. Shushant Singh, Applicant in Person

ORDER

1. This OA is registered on the basis of the letter petition sent by one Shushant Singh complaining that Dharmender Singh son of Randhir Singh, Bhupender Singh son of Randhir Singh and Shakti Singh son of Dharmender Singh of Village Mehar Majra Khand Chhachhrauli, District Yamuna Nagar, Haryana were involved in parali burning in an area of 14 acres of agricultural field, as a result of which the wood stored by the Forest Department has been destroyed. The allegation is that the concerned officers of the State are protecting the culprits and are not taking any action against them. It is also alleged that in this fire incident some trees have suffered the damage.

2. The letter petition raises a substantial issue relating to compliance of the environmental norms.

3. The issue which has been raised in this letter petition needs to be first looked into and examined by the Member Secretary, Haryana State

Pollution Control Board and Principal Chief Conservator of Forests, Haryana.

4. Hence, we dispose of the OA directing Member Secretary, Haryana State Pollution Control Board and Principal Chief Conservator of Forests, Haryana to jointly get the spot inspected, ascertain extent of damage which has been caused, truthfulness of the allegation as also the remedial action. A joint report in this regard will be submitted by them within a period of two months before the Registrar General of the Tribunal by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. If found necessary the matter will be listed for consideration before the Bench.

5. The OA is accordingly disposed of.

6. A copy of this order, along with copy of letter petition, be forwarded to Member Secretary, Haryana State Pollution Control Board and Principal Chief Conservator of Forests, Haryana by e-mail for compliance.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

January 18, 2024
Original Application No. 54/2024
DV

Annexure R-2

SITE INSPECTION REPORT

Background:

Honble NGT vide order dated 18.01.2024 in O.A. No 54/2024 titled as Shushant Singh Versus Dharmender Singh Son of Randhir Singh directed as follows:

4. Hence, we dispose of the OA directing Member Secretary, Haryana State Pollution Control Board and Principal Chief Conservator of Forests, Haryana to jointly get the spot inspected, ascertain extent of damage which has been caused, truthfulness of the allegation as also the remedial action. A joint report in this regard will be submitted by them within a period of two months before the Registrar General of the Tribunal by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. If found necessary the matter will be listed for consideration before the Bench.

5. The OA is accordingly disposed of.

6. A copy of this order, along with copy of letter petition, be forwarded to Member Secretary, Haryana State Pollution Control Board and Principal Chief Conservator of Forests, Haryana by e-mail for compliance.

Date of Inspection: 12.02.2024

Name and Designation of Inspecting Officers:

1. Abhijeet Singh Tanwar, AEE, HSPCB, Yamunanagar Region
2. Yogesh Kumar, Block Incharge, Dadupur, Forest Department Yamunanagar

Detail of observations:

During inspection at village Meharmajra near bandh of river Som it was found that 2 no. of Plants (Girth approx 15 cm) were completely damaged from fire and 2 no of plants (Girth approx 22 cm) were slightly damaged but seems green from the roots and branches (Photographs of site attached herewith).

12/02/24

12/02/2024

N 30°9'46.77190" (LAT)
E 77°23'36.90720" (LONG)
Altitude: 304 yd
2/12/24, 4:02 PM
Location provider: Fused
No street
Yamunanagar 135101
HR
India

N 30°9'48.69890" (LAT)
E 77°23'35.85610" (LONG)
Altitude: 304 yd
2/12/24, 4:05 PM
Location provider: Fused
No street
Yamunanagar 135101
HR
India

Regional Office, **Annexure R-3**

Haryana State Pollution Control Board

S.C.O. No- 131, Sector –17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

---

HSPCB/YR/2023/2128

Dt.19 **/03/ 2024**

REMINDER

To

The District Forest Officer,
District-Yamuna Nagar.

Subject: **Original Application No. 54/2024 titled as Shushant Singh V/s Dharmender Singh Son of Randhir Singh.**

Ref:- 1. Original Application No. 54/2024 titled as Shushant Singh V/s Dharmender Singh Son of Randhir Singh., FIR No. 0232 dated 22.11.2023
2. This office letter no. HSPCB/YR/2023/1937 dt. 05/02/2024.

In this connection it is intimated that Hon'ble NGT vide order dated 18.01.2024 in Original Application No. 54/2024 titled as Shushant Singh V/s Dharmender Singh Son of Randhir Singh has passed following directions:-

"This OA is registered on the basis of the letter petition sent by one Shushant Singh complaining that Dharmender Singh son of Randhir Singh, Bhupender Singh son of Randhir Singh and Shakti Singh son of Dharmender Singh of Village Mehar Majra Khand Chhachhrauli, District Yamuna Nagar, Haryana were involved in parali burning in an area of 14 acres of agricultural field, as a result of which the wood stored by the Forest Department has been destroyed. The allegation is that the concerned officers of the State are protecting the culprits and are not taking any action against them. It is also alleged that in this fire incident some trees have suffered the damage. The letter petition raises a substantial issue relating to compliance of the environmental norms The issue which has been raised in this letter petition needs to be [illegible]ed into and examined by the Member Secretary, Haryana State Pollution Control Board and Principal Chief Conservator of Forests, Haryana. Hence, we dispose of the OA directing Member Secretary, Haryana State Pollution Control Board and Principal Chief Conservator of Forests, Haryana to jointly get the spot inspected, ascertain extent of damage which has been caused, truthfulness of the allegation as also the remedial action. A joint report in this regard will be submitted by them within a period of two months before the Registrar General of the Tribunal by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. If found necessary the matter will be listed for consideration before the Bench. The OA is accordingly disposed of.

A copy of this order, along with copy of letter petition be forwarded to Member Secretary, Haryana State Pollution Control Board and Principal Chief Conservator of Forests, Haryana by e-mail for compliance."

The applicant has also attached a complaint regarding the fire incident (Copy of writ attached) vide letter dated 09.11.2023 (Copy attached) which was earlier sent to your department & FIR no. 0232 dated 22.11.2023 along with the writ.

Therefore you are once again requested to direct the concerned to provide action taken on the complaint attached with the writ and to join for site inspection in compliance of Hon'ble NGT order dated 18.01.2024 on 08.02.2024 Monday at 03:00 PM.

DA/writ of OA 54 of 2024

Regional Officer,
Yamuna Nagar Region

Annexure R-4

Regional Office,
Haryana State Pollution Control Board
S.C.O. No- 131, Sector –17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

---

HSPCB/YR/2023/2168 **Dt.**21 **/03/ 2024**

Time bound being NGT Matter

Office of DCF YNR
Dy. No. _____ Date _____

To

The District Forest Officer,
District-Yamuna Nagar.

Subject: **Original Application No. 54/2024 titled as Shushant Singh V/s Dharmender Singh Son of Randhir Singh.**

Ref:-
1. Original Application No. 54/2024 titled as Shushant Singh V/s Dharmender Singh Son of Randhir Singh., FIR No. 0232 dated 22.11.2023
2. This Office letter No. HSPCB/YR/2023/1937 dated 05/02/2024
3. This Office letter No. HSPCB/YR/2023/2128 dated 19/03/2024

In continuation to this office letter No. HSPCB/YR/2023/2128 dated 19/03/2024 it is submitted that the time period of 2 months in filing of reply has already been passed as per Hon'ble NGT order dated 18.01.2024 and even after pursuing through official correspondence mentioned in reference no ATR has been received from your side so far.

Keeping in view of above you are requested to submit ATR by tomorrow so that reply in this regard could be submitted to Hon'ble NGT to avoid any adverse order.

21/3/24

Regional Officer,
Yamuna Nagar Region

Annexure R-5

Regional Office,
Haryana State Pollution Control Board
S.C.O. No- 131, Sector –17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

---

HSPCB/YR/2023/05 BY HAND **Dt.** 01 **/04/ 2024**

Time bound being NGT Matter
Reminder 2

To

The District Forest Officer,
District-Yamuna Nagar.

Subject: **Original Application No. 54/2024 titled as Shushant Singh V/s Dharmender Singh Son of Randhir Singh.**

Ref:-
1. Original Application No. 54/2024 titled as Shushant Singh V/s Dharmender Singh Son of Randhir Singh., FIR No. 0232 dated 22.11.2023
2. This Office letter No. HSPCB/YR/2023/1937 dated 05/02/2024
3. This Office letter No. HSPCB/YR/2023/2128 dated 19/03/2024

In continuation to this office letter No. HSPCB/YR/2023/2128 dated 19/03/2024 it is submitted that the time period of 2 months in filing of reply has already been passed as per Hon'ble NGT order dated 18.01.2024 and even after pursuing through official correspondence mentioned in reference no ATR has been received from your side so far.

Keeping in view of above you are requested to submit ATR by tomorrow so that reply in this regard could be submitted to Hon'ble NGT to avoid any adverse order.

DCF YNR 03/04/24

Regional Officer,
Yamuna Nagar Region

Annexure R-6

वन विभाग हरियाणा
कार्यालयः– उप वन संरक्षक, यमुनानगर
दूरभाष 01732–237821

कमांकः 3145 दिनांकः 04/11/24

सेवा में

क्षेत्रीय अधिकारी,
हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड,
यमुनानगर।

विषयः– **Original Application No. 54/2024 titled as Shushant Singh V/s Dharmender Singh Son of Randhir Singh.**

सन्दर्भः– आपके कार्यालय स्मरण पत्र क्रमांक 2128 दिनांक 19.03.2024, पत्र क्रमांक 2168 दिनांक 21.03.2024 तथा पत्र क्रंमाक 05 दिनांक 01.04.2024

उक्त विषय एवं सन्दर्भाकित पत्रों बारे आपको अवगत करवाया जाता है कि आपके द्वारा मांगी गई रिपोर्ट में वन राजिक अधिकारी, जगाधरी द्वारा अपने कार्यालय के पत्र क्रमांक 25 दिनांक 05.04.2024 तथा क्रमांक 99 दिनांक 29.04.2024 के माध्यम से इस कार्यालय को सूचित किया है कि उनके अधीनस्थ स्टाफ द्वारा मेहर माजरा बन्द पर लगी आग से नष्ट हुए 4 पौधे अण्डर साईज बारे 023/0201 दिनांक 06.11.2023 द्वारा अज्ञात व्यक्ति (राहगीर) के नाम एफ.ओ.आर. जारी की गई थी (प्रति संलग्न) तथा दोषियों के खिलाफ नियमानुसार कार्यवाही करने हेतु थाना प्रबन्धक बूडियॉ थाना को लिख दिया गया था। इसके अतिरिक्त आपके ध्यान में लाया जाता है कि वन राजिक अधिकारी, जगाधरी के पत्र क्रमांक 751 दिनांक 04.11.2024 द्वारा बूडिया थाना से प्राप्त मेहरमाजरा बन्धं पर लगी आग से संबंधित एफ.आई.आर. की अन्तिम रिपोर्ट भी भेजी गई है जिसके अनुसार भी आग किसी नाम पता नामालूम राहगीर द्वारा लगाई पाई गई है तथा काफी प्रयत्न उपरान्त भी

मूकदमा हजा में आग लगाने का नाम पता नामालूम राहगीर बारे कोई सूराग नही लगा। अतः मूकदमा हजा में अदमपता रिपोर्ट लिखी गई हैं (प्रति संलग्न)।

इसके अतिरिक्त आपको अवगत करवाया जाता है कि माननीय राष्ट्रीय हरित न्यायाधिकरण के दिनांक 18.01.2024 के निर्देशानुसार हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड क्षेत्रीय कार्यालय यमुनानगर तथा वन विभाग यमुनानगर द्वारा नुकसान के मूल्यांकन बारे दिनांक 12.02.2024 को किये गये मौका निरीक्षण की संयुक्त निरीक्षण रिपोर्ट अनुसार भी मौका पर अण्डर साईज गर्थ के दो पौधे आग से नष्ट पाये गये तथा दो पौधे आंशिक रूप से क्षतिग्रस्त पाये गये जोकि हरे खड़े हैं। रिपोर्ट आगामी आवश्यक कार्यवाही हेतु आपकी सेवा प्रस्तुत है।

संलग्नः— उपरोक्त

04/11/24

उप वन संरक्षक,
यमुनानगर।

55

15 DRRN 45 JB/2023-24

वन अपराध रिपोर्ट

वन विभाग, हरियाणा सरकार

FOR Book No. .....

FOR No 023

वन मण्डल	0201
रेंज/ब्लॉक/बीट	यमुना नगर
रीच/जगह का नाम	जगाधरी, दादूपुर, दादूपुर मेहरमाजरी बन्ध
FOR No. (Date, Day & Time)	023/0201 दि 6/11/2023 सोमवार शाम 6:30
रिपोर्ट जारी करने वाले का नाम	योगेश कुमार व0र0
अपराध की जानकारी का स्रोत	स्वयं द्वारा गस्त/ मुखबीर द्वारा/शिकायत
अपराध होने के तारीख/दिन/समय	योगेश कुमार व0र0
जांच अधिकारी का नाम व पद	नहीं/यदि हां तो पृष्ठ संख्या
अपराध/घटना का विवरण संलग्न	मैक्शन
घना किया गया अधिनियम	33
भारतीय वन अधिनियम 1927	
वन्य प्राणी (संरक्षण) अधिनियम 1972	
पंजाब भूमि संरक्षण अधिनियम 1900	
भारतीय दण्ड संहिता	

	नाम	पिता का नाम	उम्र	जाति	पता
अपराधी का विवरण	अज्ञात				

जब्त किये गये सामान का विवरण

	प्रजाति	किस्म/साइज	संख्या	मूल्य	मुआवजा राशि
जब्त वन उपज का विवरण	4 पौधे एंड नट्ट करना	4 विविध (2 बिल्वा, 1 सिम्बल 1 दूत			
	प्रकार	रजिस्ट्रेशन नं0	रंग	मॉडल	उत्पादन वर्ष
जब्त व्हीकल का विवरण					
औजार/ हथियार					
अन्य, यदि कोई हो					
सही को चिन्हित करें	नजरी-नक्शा जी०पी०एस० रीडिंग सहित	संलग्न किया है/तैयार नहीं किया गया	यदि हां तो पृष्ठ संख्या		
	फोटोग्राफ	संलग्न/तैयार नहीं किया गया			
	विडियोग्राफी	संलग्न/तैयार नहीं किया गया			

R.O.A.C. Yadupur

.....Please Compensation as per SOR

बीट इन्चार्ज

खबीर/ शिकायतकर्ता/गवाह के हस्ताक्षर/अंगुठे का निशान

R.F.O. 6/11/23

व0 रा0 अ0 जगाधरी

नाम योगेश कुमार

रैंक व0र0

दिनांक 6/11/23

I.I.F.-V/एकीकृत जाँच फार्म-V

FINAL FORM / REPORT
अंतिम फार्म/रिपोर्ट
(Under Section 173 Cr.P.C.)
(दण्ड प्रक्रिया संहिता धारा 173 के अन्तर्गत)

IN THE COURT OF SIDDHANT ROYAL JMIC JDR **(के न्यायालय में)**

1. District (जिला): YAMUNA NAGAR **P.S. (थाना):** BURIA **Year (वर्ष):** 2023

FIR No. (प्र.सू.रि. सं.): 0232 **Date (दिनाँक):** 22/11/2023

2. Final Report / Charge Sheet No. (अंतिम रिपोर्ट/आरोप पत्र संख्या.): 01

3. Date (दिनाँक): 14/03/2024

4.

S.No. (क्र.सं.)	Act (अधिनियम)	Sections (धाराएँ)
1	PUBLIC PROPERTY(PREVENTION OF DAMAGE) ACT1985	4
2	IPC 1860	188

5. Type of Final Form/Report (अंतिम फार्म/रिपोर्ट का प्रकार): FINAL REPORT

6. If FR Unoccurred (यदि अंतिम रिपोर्ट अघटित):

7. If Charge sheet (यदि आरोप पत्र दाखिल किया): Original

8. Name of I.O. at the time of charge sheet(आरोप पत्र दाखिल करते समय जाँच अधिकारी का नाम): JASBIR SINGH

Rank (पद): SI (Sub-Inspector) **No. (सं.):** 897YNR

9. (a)(क) Name of complainant / informant (शिकायतकर्ता/इत्तिला देने वाले का नाम): सुशान्त सिंह

(b)(ख) Father's Name (पिताका नाम): राजकुमार

10. Details of Properties/Articles/Documents recovered/seized during investigation and relied upon (जाँच के दौरान बरामद/जब्त सम्पति/वस्तु/दस्तावेज का विवरण जिन्हें आधार बनाया गया हो):

S. No. क्र.सं.	Property description सम्पति का विवरण	Estimated value (in Rs.) अनुमानित मूल्य (रु.में)	P.S. Property Register No. थाना सम्पति रजिस्टर सं.	From whom/ where recovered or seized कहाँ/किससे जब्त अथवा बरामद की गई|	Disposal निराकरण

11. Particulars of accused persons charge-sheeted (आरोप पत्र दाखिल अभियुक्तों का वियरण):

12. Particulars of accused persons - not charge sheeted (suspect) (आरोप पत्र दाखिल न किए गए (संदिग्ध) अभियुक्तों का विवरण):

S. No. (क्र.सं.): 1

(i) Name (नाम): धर्मेन्द्र सिंह **Whether verified (क्या सत्यापित है?)** Yes

Scanned with OKEN Scanner

(ii) Father's Name (पिताका नाम), गवाही (पूछताछ किए जाने वाले गवाहों का विवरण):

(iii) Date/Year of birth (जन्मतिथि/वर्ष):

(iv) Sex (लिंग): Male

(v) Nationality (राष्ट्रीयता):

(vi) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की तिथि):

Place of Issue (जारी करने का स्थान):

(vii) Religion (धर्म):

(viii) Whether SC/ST/OBC (अनु.जाति/अनु.जन जाति/अन्य पिछड़े वर्ग): OTHER BACKWARD CLASSES (OBC)

(ix) Occupation (व्यवसाय):

(x) Address (पता):

S. No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	गांव मेहर माजरा, BURIA, YAMUNA NAGAR, HARYANA, INDIA
2	Permanent Address	गांव मेहर माजरा, BURIA, YAMUNA NAGAR, HARYANA, INDIA

Whether verified (क्या सत्यापित हैं?):
Yes

(xi) Suspicion approved (संदेह अनुमोदित): No

(xii) Status of the accused (suspect) (अभियुक्त (संदिग्ध) की स्थिति): NOT ARRESTED

(xiii) Under Acts & Sections (अधिनियम एवं धाराएँ):

(xiv) Any Special remarks including reasons for not charge sheeting:
आरोपपत्र दाखिल न करने के कारण सहित कोई विशेष अभ्युक्ति :

मुकदमा हजा मे लगाये गये आरोप असत्य पाये जाने पर

Scanned with OKEN Scanner

S. No. (क्र.सं.): 2

(i) Name (नाम): भुपेन्द्र सिंह Whether verified (क्या सत्यापित है?) Yes

(ii) Father's Name (पिताका नाम): रणधीर सिंह

(iii) Date/Year of birth (जन्मतिथि/वर्ष): (iv) Sex (लिंग): Male

(v) Nationality (राष्ट्रीयता): (vi) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की तिथि): Place of Issue (जारी करने का स्थान):

(vii) Religion (धर्म):

(viii) Whether SC/ST/OBC (अनु.जाति/अनु.जन जाति/अन्य पिछड़े वर्ग): GENERAL

(ix) Occupation (व्यवसाय):

(x) Address (पता):

S. No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	गांव मेहर माजरा, BURIA, YAMUNA NAGAR, HARYANA, INDIA
2	Permanent Address	गांव मेहर माजरा, BURIA, YAMUNA NAGAR, HARYANA, INDIA

Whether verified (क्या सत्यापित हैं?):
Yes

(xi) Suspicion approved (संदेह अनुमोदित): No

(xii) Status of the accused (suspect) (अभियुक्त (संदिग्ध) की स्थिति): NOT ARRESTED

(xiii) Under Acts & Sections (अधिनियम एवं धाराएँ):

(xiv) Any Special remarks including reasons for not charge sheeting:
आरोपपत्र दाखिल न करने के कारण सहित कोई विशेष अभ्युक्ति :

मुकदमा हजा मे लगाये गये आरोप असत्य पाये जाने पर

Scanned with OKEN Scanner

14. If FR is false (F.R. false), indicate action taken or proposed to be taken u/s 182/211 I.P.C/ 217/248 B.N.S (यदि अन्तिम रिपोर्ट झूठी है तो भा.द.सं. की धारा 182/211 /217/248 बी एन एस के अन्तर्गत की गई अथवा प्रस्तावित कार्रवाई का विवरण):

15. Result of Laboratory analysis (प्रयोगशाला में किए गए विश्लेषण का परिणाम):

16. Brief facts of the case (मामले से संबंधित संक्षिप्त तथ्य):

श्री मान जी,

सक्षिप्त हालात मुकदमा इस प्रकार से है कि सुशान्त सुशान्त सिंह पुत्र राज कुमार वासी मेहर माजरा थाना बुडिया ने हाजिर थाना आकर एक दरखास्त लोकल पेश की जिसका मजबून जैल है, सेवा में, थाना प्रबन्धक महोदय, बुडिया विषय - खेत कि पराली सरकारी बाधं पर लगा, पराली व वन विभाग के के पेड जलाने बारे श्रीमान जी, सविनय निवेदन यह है कि मैं सुशांत सिहं पुत्र राजकुमार राजकुमार वासी मेहरमाजरा जिला यमुना नगर का स्थाई निवासी हुँ श्री मान जी मैं आज अपने भाई के साथ सोम नदी पर बने बाधं के साथ लगते खेतो में गेहूं कि बिजाई कर रहा था उस बाधं कि दूसरी तरफ तकरीबन 7 बजे रात्रि में अर्धेरा होते ही आग कि लपटे उठने लगी जैसे ही आग कि मैने बाधं पर चढ कर देखा तो साथ लगते लगते धमेन्द्र व भूपिन्द्र पुत्र रणधीर सिह के दवारा अपने एकड जमीन में खड़ी धान की पराली तूड़े में आग लगा दी गई थी जोकि धमेन्द्र दवारा हालाकि मैं पटरी पर लगते खेत के साथ-2 लगाई गई थी धमेन्द्र व उसके साथ आए मजदूर खेत में गन्ना बिजाई कर जाते वक्त आध अधेरा होते इस तूड़े में आग लगाकर चलते बने उन्होने इस तूड़े को गांव कि बांध पर इसलिए लगवाया था ताकि बांध पर खड़े पेड़ो मेव झाडियों में आग लगा खेत पर पड़ने वाले छावे को हटाया जा सके उन्होने पिछले साल साल भी ऐसी ही हरकत कि थी इस खेत के साथ मेरा भी 6 एकड खेत लगता है और और यह पराली का तूड़ा मेरे खेत तक लगाया हुआ था अगर एन मौके पर प्रशाशन सहयोग न करता तो मेरे खेत में खड़ी पोपलर नर्सरी भी जलकर राख हो जाती तुरन्त ही आग वढती देख मैंने 112 और फायर ब्रिगेड जानकारी दी जिससे आग पर घंटा भर में काबू पाया जा सका इस नुकशान की जानकारी मैने कृषि विभाग के अधिकारीयों को भी दी है इस आग में फोरेस्ट विभाग के लाखो के पेड जलकर राख हो हो गए अत आपसे अनुरोध है उक्त आशिपीत धमेन्द्र व अन्य पर पुराली प्रबन्धक और वन विभाग कि गाइडलाइंस के अनुसार कार्यवाही की जाए मौके के गवाह मांगेराम मांगेराम व सम्राट है sd सुशांत सिह पुत्र राज कुमार गांव मेहरमाजरा जिला यमुनानगर MOB N0 8527765499, दरखास्त उपरोक्त से जुर्म जेर धारा 188 4 PDPP ACT का होना पाया जाने पर मु0न0 232 दिनांक 22.11.2023 धारा 188 IPC,4 PDP ACT थाना बुडिया दर्ज रजिस्टर किया जाकर तफतीश SI राम समुझ द्वारा अमल में लाई गई जो दौराने तफ्तीश मौका मुलाहजा किया गया हाजरीन से पुछताछ की गई ब्यानात गवाह लिखे उसके बाद तफतीस SI भुपेन्द्र दवारा अमल मे लाई गई जो नामजद आरोपियान धमेन्द्र वा भूपेन्द्र वासीयान गांव मेहरमाजरा को शामिल जाँच किया वा रिकार्ड हासिल किया गया वा मौका के चश्मदीद गवाहो से पुछताछ की जिसे यह बात सामने आयी कि धमेन्द्र वा भुपेन्द्र का तरूण वा सुशांत के बीच परिवारिक पुरानी रंजीश चल रही है और उसके बाद तफ्तीश ASI राम कुमार दवारा अमल मे लाई गई दौराने तफतीश मुकदमा हजा मे पाया गया कि सुशांत वा तरूण ने धमेन्द्र पुत्र रण्धीर वा सुर्या प्रताप, सग्राम पुत्र धमेन्द्र वा उमेश कुमार पुत्र राम पाल सिंह के खिलाफ मुकदमा न0 66 दि0 06.03.2022 धारा 323,324,506,34 IPC थाना बुडिया वा मुकदमा न0 39 दि0 22.02.2024 धारा 25ARM ACT 285,336 IPC थाना बूडिया ने दर्ज करवा रखे है और इसी प्रकार से धमेन्द्र ने मुकदमा न0 65 दि0 06.03.2022 धारा 323,324,506,34 ,326 IPC थाना बूडिया मे दर्ज करवाया हुआ है जिसमे तरूण वा सुशांत गि0 हुये थे मुकदमा विचारदीन न्यायालय है और मुदई मुकदमा ने अपनी परिवादो मे लिखवा हुआ है कि खसरा नंबर- 15//2 वा 15//3 जिसमें आगजनी हुई थी। इन खेतों की रजिस्ट्री पूनम पत्नी धर्मेन्द्र सिंह पुत्र रणधीर सिंह वगैरा के नाम पर है। जब कि 15/3 बलराम उर्फ महिन्द्र कुमार वा राहुल वासीयान बूडिया के नाम पर है खसरा न0 15/2 मे आग नही लगी है जिस भूमि के पास पराली पर आग लगी वा

Scanned with OKEN Scanner

I.I.F.-V/एकीकृत जाँच फार्म-V

कच्ची पटरी है मुताबिक रिकार्ड वा अब तक की तफ्तीश से धमेन्द्र वा भुपेन्द्र सिंह पुत्रान रणधीर सिंह वासी मेहरमाजरा के नाम मुदई मुकदमा सुशांत ने अपनी परिवारिक रंजिश के कारण लिखवाये जाने पाये गये है जो इस पराली मे आग किसी नामपता नामालूम राहगीर के दवारा लगाई जानी पाई गई है तथा काफी प्रयत्न उपरान्त भी मुकदमा हजा मे कोई आग लगाने नामपता नामालूम राहगीर बारे कोई सुराग नही चला। जो मुकदमा हजा काफी लम्बित हो चुका है। जिसको जेर अनुसधान रखने का कोई औचित्य नही है। भविष्य मे मुजरमान का कोई सुराग चला तो मुकदमा हजा कि दौबारा तफतीश अमल मे लाई जायेगी। मुकदमा हजा मे अदमपता रिपोर्ट लिखी जाकर सेवा मे पेश है।

प्रबधंक
थाना बूडिया
दिनाँक- 14.03.2024

तफसील कागजात- अदमपता रिपोर्ट/- , प्रथम सुचना रिपोर्ट मय तहरीर/-4, नक्शा मौका नजरी/-1, फर्द मकुबजगी जमा बन्दी 4 पेज खरसा न0 15/3 , जमा बन्दी कागजात खसरा न0 15/3, शपथ पत्र / , इतलाह नामा बन्दी तफतीश /-1, जिमनी संख्या न0 दिनाँक- 14.03.2024 /-

प्रबधंक
थाना बूडिया
दिनाँक- 14.03.2024

17. Refer Notice served (जारी किए नोटिस): No **Date(दिनाँक):**
(Acknowledgement to be placed)(पावती नत्थी करें):

18. Despatched on (प्रेषण की तिथि):
19. No. of enclosures (संलग्नकों की संख्या): 0

20. List of enclosures, As annexed (संलग्नकों की सूची):

Forwarded by Officer in charge
प्रभारी अधिकारी द्वारा अग्रेषित

Name (नाम): JASBIR SINGH
Rank (पद): SI (Sub-Inspector)
No. (सं.): 897YNR

Signature of Investigating Officer submitting final report/charge sheet
अंतिम रिपोर्ट/आरोप पत्र दायर करने वाले जाँच अधिकारी के हस्ताक्षर

Name (नाम): JASBIR SINGH
Rank (पद): SI (Sub-Inspector)
No. (सं.): 897YNR

Scanned with OKEN Scanner